

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1052
ANSWERED ON:03.03.2010
CASES IN CENTRAL ADMINISTRATIVE TRIBUNAL
Dubey Shri Nishikant

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the number of cases filed in Central Administrative Tribunal has been increasing during the recent past;
- (b) if so, the details thereof indicating the reasons therefor;
- (c) the number of cases filed, disputed and pending during the last three years and the current year, State-wise, year-wise along with the reasons for pendency; and
- (d) the steps taken or being taken by the Government to clear/ dispose off the pending cases?

Answer

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs .(SHRI PRITHVIRAJ CHAVAN)

(a): Yes, Sir.

(b): During the period July, 2007 to December, 2008 a number of corporations/ societies and other authorities were brought within the jurisdiction of the Central Administrative Tribunal under Section 14(2) of the Administrative Tribunal Act, 1985 (13 of 1985), which raised the number of autonomous bodies/ corporations /societies owned or controlled by the Central Government from 47 to 191. As a result, a few thousand cases were transferred from various High Courts and other Subordinate Courts to the respective Benches of the Central Administrative Tribunal and this is one of the reasons for increase in the number of cases registered in the Tribunal.

(c): The statements showing the number of cases filed, disposed of and pending for the years 2007 to 2009 and January, 2010 are enclosed at Annexure I, II and III respectively.

Number of cases filed in the Central Administrative Tribunal, increased and there was corresponding increase in the rate of disposal of cases, and overall pendency has been under control. As on 31-01-2010 pendency in respect of all the Benches of the Tribunal is 22440. Most of the cases are transferred cases, received from various High Courts and other Subordinate Courts to the various Benches of the Central Administrative Tribunal and fresh cases filed during the years 2009 and 2010, which may not be ripe for disposal.

(d): The following steps have been taken to clear the pending cases:

(i) Monthly Pendency report is called for from all the benches of the Central Administrative Tribunal and the rate of disposal is personally monitored by the Chairman, Central Administrative Tribunal.

(ii) Targets are set up by the Chairman for the Benches.

(iii) During the All India Conference 2009, the Benches were advised to give priority to disposal of old cases pending since 2004 to 2007.